

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

STARRED QUESTION NO:563

ANSWERED ON:15.05.2007

TARGET PLUS SCHEME

Kaushal Shri Raghuvir Singh;Khaire Shri Chandrakant Bhaurao

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is spending huge funds on Target Plus Scheme for promotion of exports;
- (b) if so, the details of the funds spent thereon by the Government alongwith the details of exporters benefited during the last three years;
- (c) whether some exporters are still awaiting the benefits under the scheme;
- (d) if so, the details thereof;
- (e) whether the Government proposes to modify the said scheme for its betterment; and
- (f) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH)

(a) to (f): A Statements is laid on The Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.563 FOR ANSWER ON 15TH MAY, 2007 REGARDING 'TARGET PLUS SCHEME'

(a) & (b) DFCE (Duty Free Credit Entitlement) Scheme for status holders was started from 1.4.2003. The scheme was limited to Status Holders who had exports of at least Rs 25 Cr in 2003-04 and incremental growth of 25%. The scheme was tightened, modified and renamed as Target Plus Scheme in September, 2004. Target Plus Scheme was designed with objective to reward incremental growth in exports. Status Holders contribute more than 60% to India's export efforts and to achieve substantial higher exports, fillip to these exporters was granted by Target Plus scheme. As on 30.4.2007, out of 1923 applications received, 897 claims have been disbursed by grant of duty credits of Rs 4725 Cr, 229 applications have been rejected wherein claim amount was Rs 574.63 Cr.

(c) & (d) Application complete in all respects received till 31.3.2007 have been considered by Zonal Committee and decided. A total of 797 applications, where the claim amount is Rs 3792.10 Cr, were found deficient and incomplete.

(e) & (f) Government has modified Target Plus Scheme for exports during 2005-06 by providing duty credit benefits at 5% of incremental exports, removing petroleum, cereals, ores, sugar and gems and jewelry from purview of the scheme, and by lowering eligibility criteria to Rs 5 Cr from Rs 10 Cr. After being in operation for exports during 2004-05 and 2005-06, Target Plus Scheme has been abolished for exports from 01.04.2006 onwards.